

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA  
UNSTARRED QUESTION NO.5765  
TO BE ANSWERED ON 10.04.2017**

**Ban on Junk Food in School Canteens**

†5765. SHRIMATI JAYSHREEBEN PATEL:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the type of committee constituted by the Government to ban junk food in school canteens and the details of the suggestions given by the said committee; and
- (b) the details of the future policy formulated/to be formulated by the Government in view of these suggestions?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(SHRI UPENDRA KUSHWAHA)**

(a) and (b): An expert Group was constituted on 16.09.2013 by Food Safety and Standards Authority of India (FSSAI), Ministry of Health and Family Welfare, New Delhi on the direction of Hon'ble High Court, Delhi to assist the Central Advisory Committee (CAC) of FSSAI to develop guidelines for making available quality and safe food in schools. The Expert Group has recommended the restriction/limitation of the availability of most common HFSS (High in Fat, Salt and Sugar) Foods in schools and area within 50 meters. Education being a subject in the Concurrent List of the Constitution, majority of the schools are under the purview of the State Government. It is, therefore, for the respective State/Union Territory Governments to prevent sale of Junk food in schools. However, Central Board of Secondary Education (CBSE) has advised its affiliated schools to ensure that school canteens provide healthy snacks and that junk food, carbonated and aerated beverages are replaced with healthy snacks, juices and dairy products.

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